

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
IB-594/ND/2022
IA/5369/2023

IN THE MATTER OF:

M/s. Desouza Leisures Pvt. Ltd.

.....Applicant

Vs.

M/s. MYPreferred transformation & Hospitality
Pvt. Ltd. & Anr.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 03.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Prateek Tanmay, Adv.

For the Respondent : Ms. Adrija Mishra, Adv.

ORDER

Ld. Counsel on behalf Operational Creditor is present and submitted that an application for transfer of the matter is still pending before the Hon'ble President and the same is listed on 14.06.2024 and therefore sought adjournment. It is noticed that on the last date of hearing also i.e. on 16.02.2024, the adjournment was sought on the same ground. The matter is pending since 2022. However, on the request of Ld. Counsel for the Operational Creditor, list the matter on **09.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)